

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1013

ANSWERED ON:28.11.2014

DGTR

Gandhi Shri Feroze Varun

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether the setting up of a Directorate General of Trade Remedies (DGTR) has provided a level playing field to the industry and exporters, enabling them to effectively compete against the imported goods in the domestic market; and

(b) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) and (b): Directorate General of Trade Remedies (DGTR) is yet to be constituted. Directorate General of Anti-Dumping & Allied Duties (DGAD) (to be re-designated as DGTR when full staff strength is provided) conducts anti-dumping and anti-subsidy investigations on the basis of duly substantiated petitions filed by domestic industries, and recommends imposition of duty, wherever appropriate, to the Department of Revenue. DGAD has recommended imposition of anti-dumping duty on 249 products since 1992, against 46 number of countries.

The basic intent of the anti-dumping and countervailing (anti-subsidy) measures is to eliminate injury caused to the domestic industry by the unfair trade practices of dumping and subsidization and to create a level playing field for the domestic industries by re-establishing a situation of open and fair competition in the Indian market.